

पांच कारण हैं जिनको लेकर केन्द्रीय सरकार की असफलता स्पष्ट होती है और इसीलिये मैं काम रोकने प्रस्ताव रखना चाहता हूँ ।

Mr. Speaker: I have already disallowed the adjournment motion. I cannot allow it to be discussed here now.

श्री मधु लिमबे : आपको सुनना पहले चाहिये न । जब हमको अधिकार है तो आप सुन लीजिये । बिना सुने आप कैसे फ़ैसला करेंगे ?

सुनता हूँ भाई ।

Mr. Speaker: You have been talking so long and I have been hearing you only

श्री मधु लिमबे : मेरा यह कहना है कि केन्द्रीय सरकार की इसमें बड़ी असफलता है । यह सारे सीमाओं के झगड़े, यह भाषा विवाद, यह प्रान्तों के झगड़े, जिनने चल रहे हैं उसका कारण यह है कि केन्द्रीय सरकार ने पिछले बीस वर्षों से सारे सबालो को उलझाया और रोजी और रोटी के बारे में कोई इन्तजाम नहीं किया । रोजी और रोटी सिकुड़ रही है, इसलिये सारे दगे फसाद होते हैं ।

Mr. Speaker: It is not at all proper. You are going into the merits

श्री मधु लिमबे : दो मिनट में मुझे कामरोकने प्रस्ताव के बारे में बोलने दीजिये ।

Mr. Speaker: Order, order. I request the hon. Member to resume his seat. He is discussing the law and order situation (*Interruption*). Order, order. I request all hon. Members to sit down when I am on my legs. I have not allowed these adjournment motions.

Shri Hem Barua: Why?

Mr. Speaker: Because law and order is a State subject and it has been there for so long. Whatever the rea-

sons might be, I have not allowed the adjournment motions. I have allowed the Calling Attention Notice. Hon. Members can certainly elicit information after the hon. Minister has made the statement in the evening at 5.30 P.M. I am not going to allow a discussion now as to whether the adjournment motions should be allowed or not. Now, the new hon. Member over there wanted to say something. Let us hear him.

श्री मधु लिमबे : आपने मेरी बात तो सुनी ही नहीं । आप मुझको सुन लीजिये फिर फ़ैसला दीजिये । मैं एक गैर-कांग्रेसी राज्य की बात कर रहा हूँ जो कि शाम को उठाया जा रहा है ।

Mr. Speaker: You are discussing the food problem, twenty-years of Congress rule, you say they misruled the country and all that I cannot allow all that now.

डा० राम मनोहर लोहिया (कन्नौज) अध्यक्ष महोदय, यह कांग्रेस और गैर-कांग्रेस को आप थोड़ी देर के लिये भुला दीजिये । असल में यह प्रश्न बिल्कुल अलग है । (अध्यक्षान) अध्यक्ष महोदय, जरा मेरी तरफ आप ध्यान दीजिये ।

Prof. Samar Guha: Sir, I want to know from you the names of the Members who have given the Calling Attention Notice on the Calcutta disturbances I want to know only the names.

Mr. Speaker: He is not asking a question I am not prepared to give the names. (*Interruptions*) Order, order Now the papers to be laid on the Table

12.44 hrs.

PAPERS LAID ON THE TABLE
REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare, (Shri-

Baghu Ramzadah: Sir, on behalf of Shrimati Phulrenu Guha, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65 under article 338(2) of the Constitution. [Placed in Library. See No. LT-140/67].

CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY FOR 1964-65 ETC.

The Minister of Works, Housing and Supply (Shri Jaganatha Rao): Sir, I beg to lay on the Table:

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-141/67]
- (2) (i) A copy of the Annual Report of the Ashoka Hotels Limited New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-142/67].
- (3) (i) A copy of the Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-143/67].

(4) (i) A copy of the Annual Report of the Hindustan Housing Factory Ltd., New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-144/67].

(5) A copy of the Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-145/67].

DELHI SALES TAX (AMENDMENT) RULES 1967, INCOME-TAX (SECOND AMENDMENT) RULES ETC.

Shri Jaganatha Rao: Sir, on behalf of Shri K. C. Pant I beg to lay on the Table:

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)66-Finance (E) (1) in Delhi Gazette dated the 16th March, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT-146/67].
- (2) A copy of the Income-tax (Second Amendment) Rules,